

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/755 /2007 - CU[DB]

Date 14/07/2011

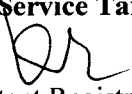
Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S SHREE BALAJI GARMENTS
OLD TEHSIL ROAD, CHOWK NO. 12, ABOHAR
M/S SHREE BALAJI GARMENTS

Appellant
Vs
Respondent

C.C.E. LUDHIANA

I am directed to transmit herewith a certified copy of **Final order No.ST/279 2011 CU[DB]** dated 12.07.11
passed by the Tribunal under **Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax**


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.E. LUDHIANA
CENTRAL EXCISE HOUSE, 'F'
BLOCK, RISHI NAGAR,
LUDHIANA 141001 (PUNJAB)

2. Adv. / Consult

MR.DEEPAK SINHMAR,ADV

M/S DSK LEGAL(LAW FIRM)
46, ARADHANA ENCLAVE
(OPP TO HYAAT REGENCY) CHANKYA PURI, N.DELHI.

3. C.D.R

4. Bar association. CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

7. Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

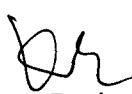
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A,Iscon Mall,Above Star India Bazar,Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House.1-8.Sector - 10, Faridabad 121003 (Harvana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor,Vasant Arcade,Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file


Assistant Registrar
(Customs Appeal Branch)

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL
PRINCIPAL BENCH : NEW DELHI
COURT ROOM NO.III**

Service Tax Appeal No.755/2007

(Arising out of the Order-in-Appeal No.268/CE/App/LDH/2007
dated 12.09.2007 passed by Commissioner(A-I), Central Excise,
Jalandhar, Chandigarh.)

For approval and signature of:

**SHRI S. S. KANG, HON'BLE VICE PRESIDENT
SHRI MATHEW JOHN, HON'BLE MEMBER (TECHNICAL)**

=====

- | | | |
|----|--|--------|
| 1. | Whether Press Reporters may be allowed to see
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982 ? | : +++ |
| 2. | Whether it should be released under Rule 27 of the
CESTAT (Procedure) Rules, 1982 for publication
in any authoritative report or not ? | : NO |
| 3. | Whether Their Lordships wish to see the fair copy
of the Order? | : Seen |
| 4. | Whether Order is to be circulated to the Departmental
Authorities ? | : NO |

M/s.Shree Balaji Garments

...APPELLANT(S)

VERSUS

Commissioner of Central Excise, Ludhiana

...RESPONDENT(S)

APPEARANCE

NONE

FOR APPELLANTS

Shri Sonal Bajaj

FOR THE RESPONDENTS

CORAM:

SHRI S. S. KANG, HON'BLE VICE PRESIDENT
SHRI MATHEW JOHN, HON'BLE MEMBER (TECHNICAL)

DATE OF HEARING: 12.07.2011

Final **ORDER NO...S.T./279/11.....**

PER SHRI S. S. KANG,

1. When the case was called, none appeared on behalf of the Appellant. The Tribunal vide Stay Order dated 22.02.2011 directed the Appellant to deposit 50% of the Service Tax for hearing of the Appeal. Appellant had not complied with the conditions of the Stay Order. Hence the Appeal is dismissed for non-compliance with the provisions of Section 35F of the Central Excise Act.

(Dictated & pronounced in the open Court.)

(MATHEW JOHN)
MEMBER(TECHNICAL)

(S.S. KANG)
VICE PRESIDENT

sm/-